

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 3 NOV 1994

APPLICATION NO: 797 of 1994

APPLICANTS:- Sas. Remaraya

v/s.

RESPONDENTS:- Supt of Post Offices, Karwar Dist & Other.

1.

① Sri. P. M. Palisetti,
Advocate, No. 106,
10th Cross, First Stage,
Indiranagar, Bangalore-38.

2. Sri. D. S. Padmarajiah,
Sri CGSC, High Court Bldg.
Bangalore

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above
mentioned application(s) on 24 Oct 94.

Issued on 3/1/94
Cph

for DEPUTY REGISTRAR
JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

APPLICATION NO. 797/1994

DATED THIS THE TWENTYFOURTH DAY OF OCTOBER, 1994

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

MR. T.V. RAMANAN, MEMBER(A)

Mr. Ramaraya
Aged about 21 years
Resident of Haldipur
Keragadde, Taluk Honavar
Uttara Kannada District.

.... Applicant

(By Mr. P.M. Jalasatgi, Advocate)

Vs.

The Superintendent of Post Offices
Karwar Division, Karwar
Uttara Kannada District-581 301.

The Sub-Divisional Inspector (Posts)
Honavar Division, Honavar
Uttara Kannada District - 581334 Respondents

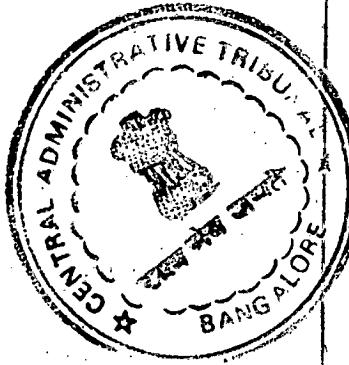
(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

O R D E R

(Mr. T.V. RAMANAN, MEMBER (A))

We have heard the learned counsel for the applicant and the learned Senior Central Government Standing Counsel for the respondents. Admit.

2. In this case owing to the giving up of the job by one Shri V.G. Naik, Extra Departmental Delivery Agent (EDDA) in Haldipur sub-post office, the applicant, who used to substitute for Shri Naik previously, whenever he proceeded on



leave, was holding the aforesaid post on a provisional basis till the post was filled up on a regular basis.

The respondents sought for names from the Employment Exchange to fill up the post and the Employment Exchange made available 11 names for being considered for selection.

Unfortunately, the Employment Exchange did not sponsor the name of the applicant along with the names of others. It is because of this that the applicant is aggrieved and what he wants is that he too should be considered for the post along with others, whose names have been sponsored by the Employment Exchange.

2. We do not find any substance in the contention of the applicant for the reason that the applicant, although registered with the Karwar Employment Exchange since June, 1993, was not sponsored by the Employment Exchange for the post of EDDA referred to supra. Under the Rules regulating the appointment and conditions of service of Extra Departmental Agents, the Department is to approach the Employment Exchange for names for consideration for appointment to posts of ED Agents and this the Department did for filling up the post of EDDA and the department also secured a good many number of names sponsored by the Employment Exchange. If the applicant's name was not sponsored along with the names of others by the Employment Exchange, it cannot be said that any rule stands violated. The department is bound to consider only the names sponsored by the Employment Exchange. Therefore, the department is quite competent to proceed with the selection

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by considering those sponsored by the Employment Exchange.

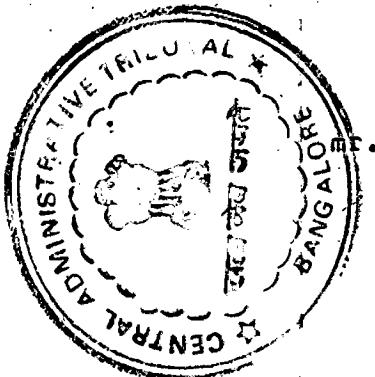
3. In view of the foregoing, this application fails and it is dismissed. No order as to costs.

Sd/-

man
(T.V. RAMANAN)
MEMBER(A)

Sd/-

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

23/11/94
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore